

**The Minister of Home Affairs (Pandit G. B. Pant):** A statement showing the nature of the schemes proposed to be undertaken during 1956-57 is laid on the Table of the House. [See Appendix XIV, annexure No. 27.] A provision of Rs. 10.20 crores has been made for expenditure during 1956-57. Of this, a sum of Rs. 6.59 crores has been earmarked for welfare of Scheduled Tribes and development of Scheduled Areas and the balance, viz. Rs. 3.61 crores, has been provided for the Welfare of Backward Classes including Scheduled Castes. The break up of the provision separately for Social, Economic and Educational uplift of Scheduled Tribes will be known only after proposals which have been called for from the States for grants-in-aid during 1956-57 have been received and sanctioned by the Government of India.

#### INDIAN SCHOOL OF MINES

**2246. Shri Ibrahim:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the number of Mining Engineering and Geology students who qualified during 1955 for the Diploma of Associateship of the Indian School of Mines; and

(b) the number of Mining Engineering students who received Post Graduate practical training during 1955?

**The Minister of Natural Resources (Shri K. D. Malaviya):** (a) 36 students qualified for the Diploma in Mining Engineering and 5 students qualified for Diploma in Applied Geology.

(b) 63 including 30 students who got the Diploma in Mining Engineering in 1954.

#### TRAFFIC IN WOMEN

**2247. { Thakur Jugal Kishore Sinha:  
Shri Asthana :**

Will the Minister of Home Affairs be pleased to state:

(a) whether there is an international agreement on traffic in women of which India is a signatory; and

(b) if so, the steps that have been taken to implement it?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) Yes.

(b) A Central Bill namely "The Suppression of Immoral Traffic in Women and Girls Bill, 1954" was introduced in the Lok Sabha on the 20th December, 1954.

#### DALMIA DADRI CEMENT LTD.

**2248. Shri Ram Krishan:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Registrar of Companies, PEPSU held enquiry against the Dalmia Dadri Cement Ltd. Company, Dalmia Dadri;

(b) if so, whether Government have received the report; and

(c) if so, the nature of the report and the action taken thereon?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** (a) Yes, Sir.

(b) The report of the Registrar was received only on the 14th May, 1956.

(c) The report is under consideration. It is not in public interest to disclose the contents of the Report.

#### COMPANIES IN PEPSU

**2249. Shri Ram Krishan:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1217 on the 28th September, 1955 and state:

(a) whether the preliminary enquiries held by the Registrar of Companies, PEPSU, against Rajpura Biscuit Manufacturers Ltd., and the Patiala Starch and Chemical Works Ltd., have been completed;

(b) if so, whether Government have received the reports; and

(c) if so, their nature?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** (a) Yes, Sir.